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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH : CUTTACK.

Original Application No. 520 of 1989.

Date of decision : August 3, 1990.

Rabinarayan Jena ... Applicant.

Versus

Union of India and others ... Respondents.

For the applicant ... M/s. Devanand Misra,
Deepak Misra,
R.N.Naik, A.Deo,
B.S.Tripathy, Advocates.

For the respondents ... Mr.P.N.Mohapatra,
Additional Standing Counsel
(Central).

C O R A M :

THE HONOURABLE MR.B.R.PATEL, VICE-CHAIRMAN

A N D

THE HONOURABLE MR.N.SENGUPTA, MEMBER (JUDICIAL)

1. Whether reporters of local papers may be allowed to see the judgment ? Yes.
2. To be referred to the Reporters or not ? No
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes.

J U D G M E N T

B.R.PATEL, VICE-CHAIRMAN, This application has been filed by one Rabinarayan Jena who claims to be the President of the National Union of Telecom Engineering Linemen and Group 'D' employees of Baripada Telephone Exchange Branch and Branch Secretary of National Union of Telecom Engineering Group C Branch Telephone Exchange, Baripada in the district of

Rashmi
3.8.90

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III

Mayurbhanj. The relief sought is issuance of a direction by the Tribunal to the respondents to pay tribal area allowance in terms of Annexure-2 to the applicant from the date of completion of one year at the place of posting in the area and to pay the arrears.

2. We have heard learned counsel for the applicant and Mr. P. N. Mohapatra, learned Additional Standing Counsel (Central) for the respondents. According to the procedural rules of this Tribunal since the application contains no allegation of the person figuring as the applicant to be aggrieved, it is not maintainable. However, in view of the counter filed by the respondents we would observe that the respondents have already passed orders for payment of tribal area allowance to the persons serving in the district of Mayurbhanj. A list of persons who have been paid this allowances has been enclosed to Annexure-R-1 to the counter. In view of this, no further action is necessary.

3. This application is accordingly disposed of. No costs.

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Member (Judicial)



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3.8.90
Vice-Chairman

Central Administrative Tribunal,
Cuttack Bench, Cuttack.
August 3, 1990/Sarangi.